

Newsletter

e-Committee, Supreme Court of India

Special
Edition

High Court Of
Madras

High Court Of
Meghalaya



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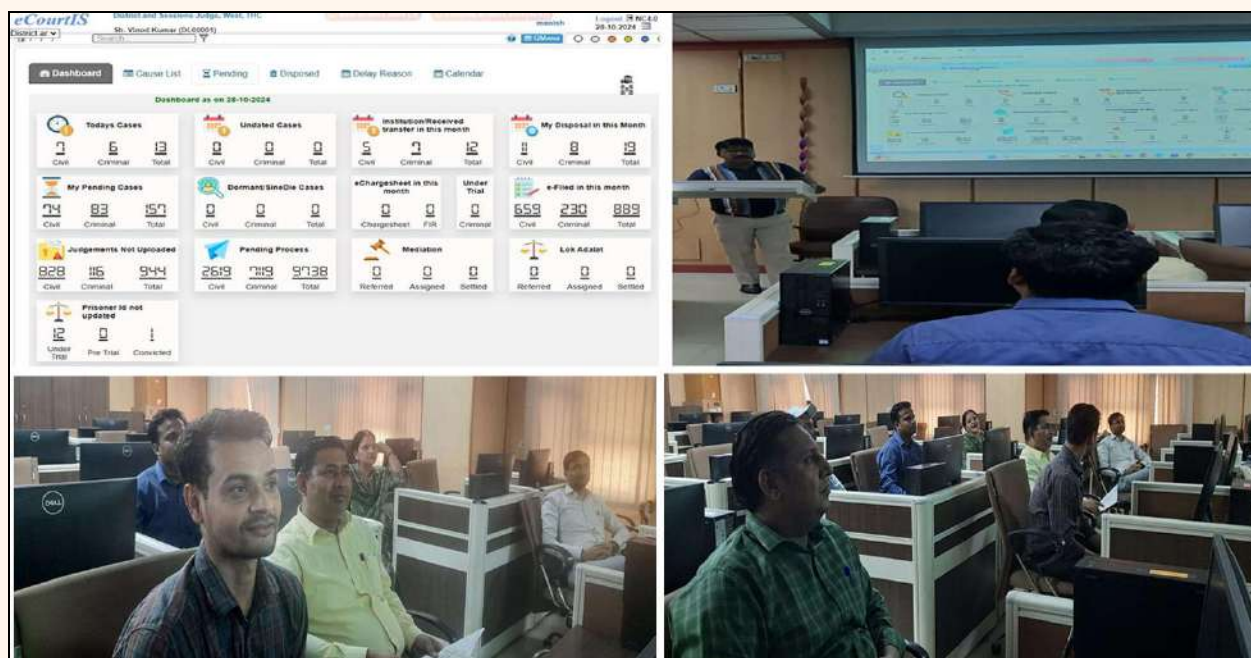
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Implementation of CIS 4.0 and Training Programme at the Tis Hazari District Court, Delhi High Court



CIS 4.0 has been implemented in the West District of Delhi District Courts with effect from 07.10.2024.

A training programme on CIS 4.0 has already been organized for staff posted in West District of Delhi District Courts.



Training Programme w.r.t. activation of Thin Client Systems inside/outside the Court Rooms for Reader, Ahlmad and Assistant Ahlmad was scheduled on 14.11.2024.

Patiala House Court Conducts Computer Skill Enhancement Program-Level I & II (ECT_12_2024) for Advocate and Advocate Clerk



Computer Skill Enhancement Program-Level I & II (ECT_12_2024) for Advocate and Advocate Clerk through Judicial Academy, New Delhi on 23.10.2024 & 24.10.2024.

Rohini District Court:



02 (two) new Digital Traffic Courts were established in November 2024 and began functioning from 11.11.2024 in Rohini Courts, Delhi

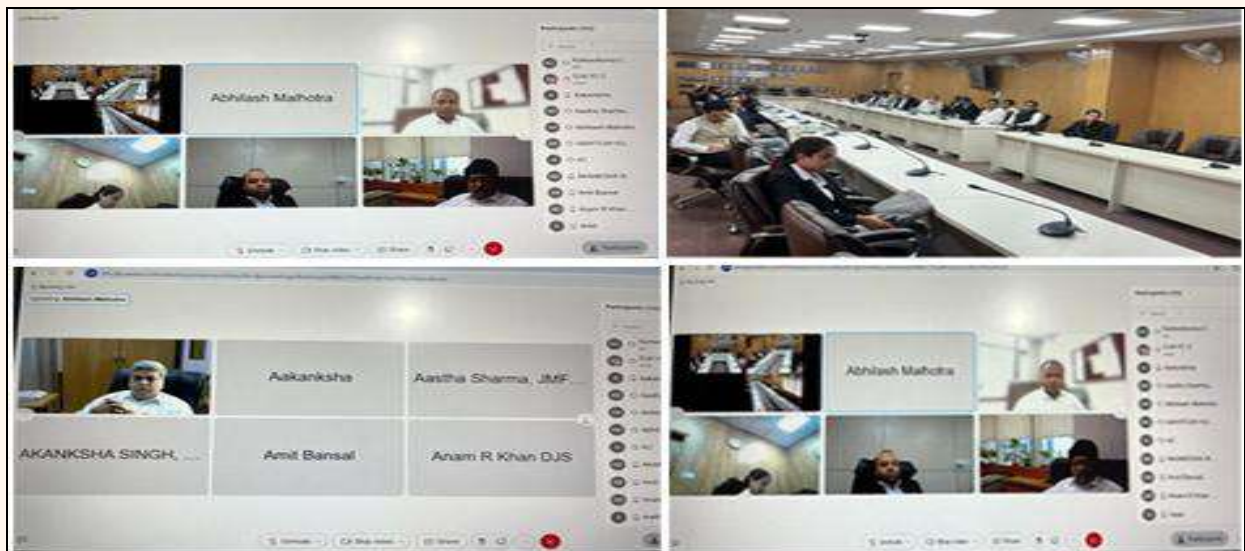
and training imparted w.r.t. Digital/Virtual Traffic Courts, CIS and SBI ePay module.

Karkardooma District Court, Delhi Conducts ECT_12_2024 & ECT_13_2024 Training Programme for Advocate / Advocate clerk



“Computer Skill enhancement Programme- Level I & II,” Programme Code ECT_12_2024 for Advocate / Advocate clerk is scheduled on 23.10.2024 and 24.10.2024 (02 days), through

Online/Physical mode, at District Head Quarters Through SJA as per Approved Calendar for ECT Programmes from April 2024 to March 2025.



The training programme w.r.t. “Computer Skill enhancement Programme-Level I & II,” Programme Code ECT_13_2024 for Judicial officers of District Judiciary (All cadre) scheduled on 06.11.2024

(Wednesday), at District Head Quarters through SJA, as per approved Calendar for ECT Programmes from April 2024 to March 2025 through Hybrid mode.

Training Programme w.r.t. activation of Thin Client Systems installed inside/outside the Court Rooms



The training programme w.r.t. activation of Thin Client Systems installed inside/outside the CourtRooms of Reader, Ahlmad, Assistant Ahlmad, and Peon on

11-11-2024, 12-11-2024 of East District, 21-11-2024, 22 11-2024 for Shahdara District and 23-11-2024 of North East District.

Training regarding CIS 4.0 migration of East, North East and Shahdara District

The training programme w.r.t. implementation of CIS 4.0 of All District

i.e. East, North East and Shahdara District on 30.11.2024.

Training Programme on Digitization at High Court Level Conducted at Odisha Judicial Academy, Cuttack



Training programme on Digitization at High Court Level conducted on 16.11.2024 for High Court Officials/Staff at Odisha Judicial Academy, Cuttack.

Training Programme Conducted at Odisha Regional Judicial Academies



The training on Computer Skill Enhancement Programme – Level I & II was conducted on 16.11.2024 and 17.11.2024 for the Advocates and Advocate Clerk at Regional Judicial Academies.

Training to the Technical Manpower Regarding CIS 4.0 and e-Filing 3.0



The High Court of Madras has conducted a training program (physical mode) through Tamil Nadu State Judicial Academy to the Technical manpower viz., System Analyst, Programmers, Assistant Programmers working in the Madras High Court, Madurai Bench of Madras High Court and in the District Judiciary regarding CIS 4.0

and e-Filing 3.0 on 23rd November, 2024 at the Meeting Hall, Madras High Court from 9:00 a.m. to 05:00 p.m. by the Technical Team of Madras High Court under the able guidance of the Registrar (IT-cum-Statistics) and the Officer on Special Duty, Madras High Court.

ICT Training ECT_17_2024 to the Newly Recruited Judicial Officers in the State of Tamil Nadu and U.T. of Puducherry



Out of 230 newly recruited Judicial Officers, the High Court of Madras conducted ICT training programs to 140 Judicial Officers in the State of Tamil Nadu and U.T. of Puducherry at the Tamil Nadu State Judicial Academy (TNSJA), Chennai in two batches (70 members each) from 11.11.2024 to 15.11.2024 and from 25.11.2024 to 29.11.2024, in order to sensitize and to promote the effective usage of the ICT

infrastructure in day to day Court proceedings. Further, the Registrar (IT-cum-Statistics), Madras High Court and the Technical team of Madras High Court has imparted training on e-filing of cases, Virtual Courts for petty offences, Virtual hearing of cases, CIS, NJDG, ePayment, NSTEP, Citizen centric services, etc.

Patna High Court Conducts Training Programme for the Newly Joined Deposition Writer cum Reader Conducted at Civil Court, Buxar



A Training Programme organized at Civil Court, Buxar for newly joined Deposition Writer cum Reader held on Tuesday, i.e. on 26.11.2024 at Civil Court, Buxar with respect to Features of CIS 4.0 (Case Information System) such as daily proceedings, entering

delay reasons, report generation etc. The total number of participants was 21.

High Court of Tripura Conducts a Training Programme ECT_10_2024 for Staff Members Under ICT Outreach Programme



A Training programme for one day i.e. “ECT_10_2024” was organised on 17.11.2024 in the Auditorium of the High Court of Tripura. In the said training programme total 32 nos. of Technical Staff Members of High

Court of Tripura were imparted training on various ICT topics by the nominated Trainers from National Informatics Centre (NIC), Tripura State Unit.

ECT_04_2024 Training Programme For Advocate & Advocate Clerk at Shillong by High Court of Meghalaya



On 20th November, 2024, a training session ECT_04_2024 was conducted by the Meghalaya State Judicial Academy for the Advocate & Advocate Clerk. The session was attended by 10(ten) Advocates and Shri F S Sangma, District & Sessions Judge Baghmara was the resource person for the said training session.

On 20th November, 2024, training sessions ECT_08_2024 and ECT_09_2024 were conducted by the Meghalaya State Judicial Academy for the Court staff. The session was attended by 20(twenty) staff and Shri F S Sangma, District & Sessions Judge Baghmara was the resource person for the said training sessions.

The High Court of Kerala Handing Over of Study Report By Digital University of Kerala (DUK)



The work of conducting a detailed Functional Requirement Study (FRS) on complete automation of the Justice Delivery System in the State Judiciary was entrusted to the Digital University of Kerala (DUK). As part of the study, the DUK conducted a detailed study in the High Court of Kerala and some Courts in the District Judiciary, and also visited the High Courts of Delhi, Punjab & Haryana and Madhya Pradesh, to study the best practices and IT

systems used in Court environments. Pursuant to the study, the to-be and FRS report for High Court of Kerala and the District Judiciary, titled “Report on the Digital Transformation Study of Judicial Systems in Kerala” has been handed over by the Vice-Chancellor, DUK to the Chairman, Computer Committee on 21.10.2024, in a function held in the Banquet hall, High Court of Kerala.

The High Court of Kerala Conducts ECT_3_2024 Master Trainer Programme for Advocate Master Trainers



A One day workshop on ICT covering the topics DCMS (District Court Case Management System), ePayment, eFiling, Basic Computer Knowledge was conducted for Advocate Master Trainers across all Bar Associations in the State of Kerala. Two Advocate Master Trainers from each Bar Associations in Kerala were selected to attend the training. The training was conducted on 27.09.2024 (for south zone districts), 03.10.2024 (for central zone

districts) and on 09.10.2024 (for North zone districts) at the Kerala Judicial Academy, Athani. A total of 128 participants attended the training. Dr. John Varghese, Deputy Director, Kerala Judicial Academy, Sri. Rakesh M.G, Deputy Director(IT), High Court of Kerala, Smt. Jaseena S. M., Technical Project Manager, High Court of Kerala and Ranjith G, Assistant, High Court of Kerala, had conducted the workshop.

New Software For Registration of Incomplete Cases & Listing of Incomplete Cases at Punjab & Haryana High Court

Registration of Incomplete Cases:

Details for INCOMP-5674-2024		DEALLOCATE CASES
Diary Number	10156697 - (6621) - (FARIDABAD) - (6879) ORDINARY	
Main Case Details	-	
Party Details	BIJENDER PAL V/S STATE OF HARYANA AND OTHERS	
Filing Advocate	LALIT MOHAN BRARA	
Respondent Advocate		
Extra Advocate List		
Category	47-	
TRACK	TRACK-V	
Bench & Next Date	SB 13-DEC-24	
Takenup Date	NOT AVAILABLE	
Status	DISPOSED OF - NO REASON Actual Date on 13/12/2024 Status Bench by S-640	
List/General Remarks	/	
Branch - Dealing Code - IC Recv Dt	CRIMINAL BRANCH - CC-17 - 16-DEC-24	
Branch/IC Remarks	On 16-DEC-24:	
Dealing Remarks	NA (on N/A)	
RA Remarks	On N/A NA	
DC to Branch Detail With Remarks	N/A	
RKJ Details	Remarks Not Available	
File Tracking Status	Mark by to CRIMINAL BRANCH On 16-DEC-24	
13-DEC-24@152[URGENT]	MR. JUSTICE RAJESH BHARDWAJ--	
	Case Connectivity	
<u>INCOMP-5674-2024</u>	IN --	DISPOSED OF On/As ON 13-DEC-24
CL Print Case Connectivity		
Not Available		
FIR Details of INCOMP-5674-2024 FIR Matching Report		
Not Available		
Land Acquisition Details of INCOMP-5674-2024		
Not Available		
Lower Court Details of INCOMP-5674-2024		
Not Available		

The case filings which are laying in the filing section and are under objection, are registered and assigned case numbers under incomplete category (INCOMP-1-2024, INCOMP-2-2024). Mechanism is also developed to register the miscellaneous

application filed in cases and they are also assigned registration number under incomplete applications (CM-INCOMP-1-2024, INCOMP-2-2024). More than 8000 incomplete cases have been registered via this option.

Listing of Incomplete Cases:

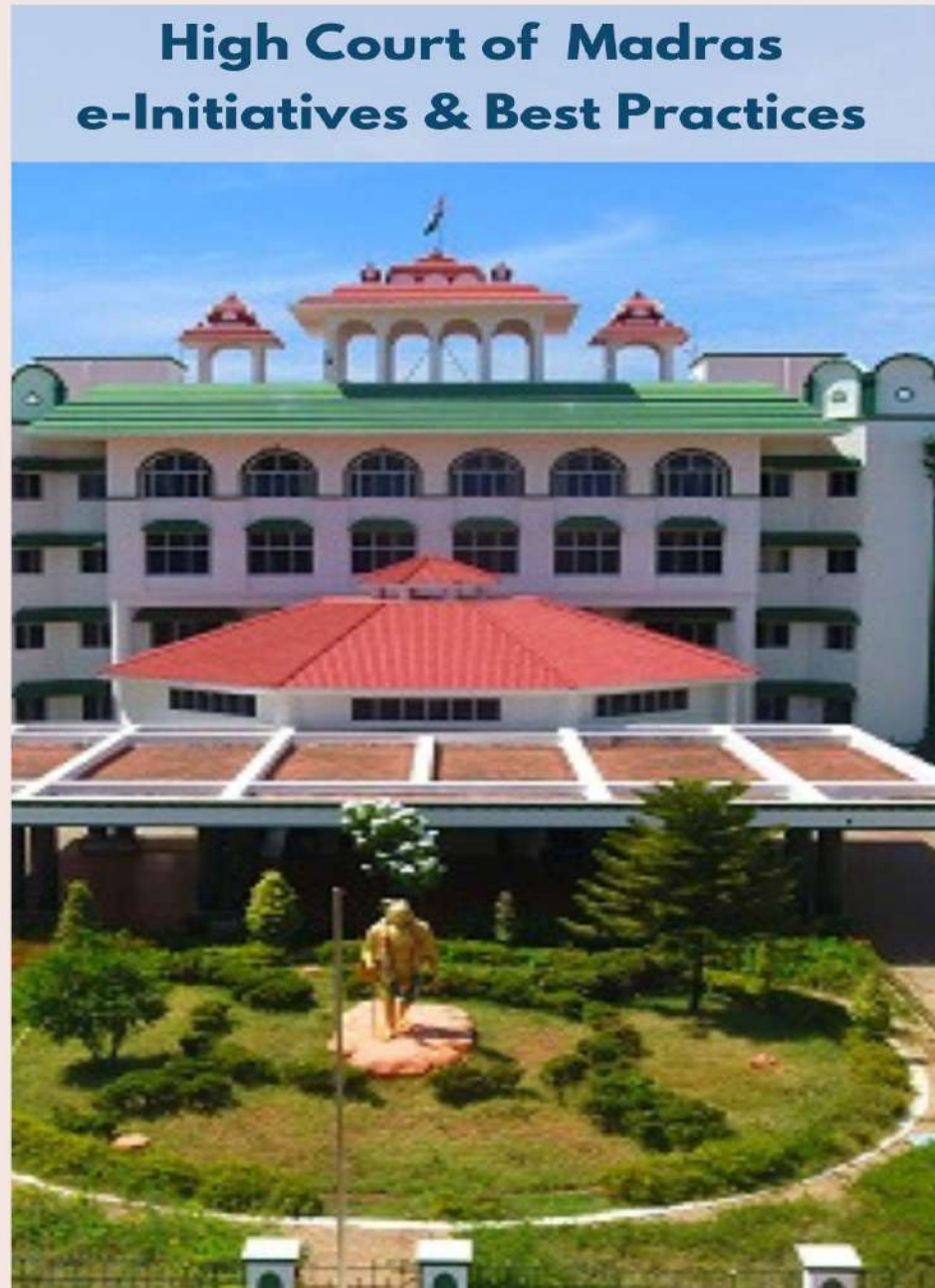
URGENT S.B. MOTION PETITION FOR THE FRIDAY DATED 22/11/2024 CR NO 38		
HON'BLE HON'BLE MR. JUSTICE JAGMOHAN BANSAL		
Dedicated VC Link for Hybrid Hearing: https://zoom.us/my/vcphhc38 Meeting ID is 980 320 7324		
101 * ARB-581-2024 (ARB)	MS RK GANDHI THROUGH ITS PROP PANKAJ GANDHI V/S THE MANAGING DIRECTOR HARYANA STATE INDUSTRIAL AND INFRASTRUCTURE DEVELOPMENT CORP AND ORS	ANIL SHARMA
102 CWP-31446-2024 (SER-PB POLICE)	BEANT SINGH V/S STATE OF PUNJAB AND OTHERS	AND ARSHDEEP SINGH SIVIAA.G. PUNJAB , ARSHDEEP SINGH SIVIA
103 CWP-31448-2024 (GSUT)	BALJEET YADAV AND OTHERS V/S UNION TERRITORY CHANDIGARH AND ANR	JATINDER KUMAR , AMIT JHANJI
104 CWP-31527-2024 (SER-PB POLICE)	SNEH LATA AND OTHERS V/S STATE OF PUNJAB AND ANOTHER	YAGYADEEPA.G. PUNJAB , DAVINDER SINGH
105 CWP-31560-2024 (LABOUR/INDUSTRIAL)	AMIT KUMAR JASWAL V/S THE CONTROLLING AUTHORITY AND OTHERS	CHAHIT BANSAL , CHAHIT BANSAL
106 **CWP-28620-2024 (MISC PB)	KARMJEET SINGH V/S STATE OF PUNJAB AND OTHERS	GURMEET SINGH SAINIA.G. PUNJAB , B.S. SIDHU, G.S. SAINI, GURMEET SINGH SAINI, VIVEK SINGLA
107 CWP-31545-2024 (MISC UOI)	KRISHAN LAL V/S UNION OF INDIA AND OTHERS	PARMINDER SINGHSATYA PAL JAIN (SR. ADV.),AG HARYANA , GEETA SINGHWAL, RAMAN SHARMA, AAG HARYANA
108 **CM-16358-CWP-2024 (LABOUR/INDUSTRIAL)	RAMESH KUMAR V/S PO, CENTRAL GOVT INDUSTRIAL, CHD AND ORS	KRISHAN SINGH
	IN CWP-1988-2011	S K BIRI WAL , D.S.NALWA, K.K.SAINI, A.G.HARYANA, SACHIN GUPTA, , ROOPAK BANSAL,KIRTI SINGH,RK SHARMA, SATISH SINGLA,BALJINDER SINGH VIRK
109 INCOMP-766-2024 (LABOUR/INDUSTRIAL)	(MAIN IN REGULAR AT SR. NO 1372) KEWAL SINGH V/S STATE OF PUNJAB AND OTHERS	SANJEEV KUMAR
110 * INCOMP-1021-2024 (SER-PB POLICE)	AMANDEEP SINGH AND ANR V/S STATE OF PUNJAB AND OTHERS	SANJEET TAANK
111 * INCOMP-1439-2024 (SER-PB POLICE)	ASHISH KUMAR MORIYA V/S STATE OF PUNJAB AND OTHERS	LAKHWINDER SINGH

Mechanism is also developed and implemented to list these incomplete cases as per the roster and at the end of the urgent cause list. More than

7000 incomplete cases have been disposed of so far after the development of the mechanism.

SPECIAL EDITION: High Court of Madras: e-Initiatives and Best Practices

**e-Committee Supreme Court of India
Special Edition**



Message from Hon'ble Chief Justice of High Court of Madras



Hon'ble Chief Justice K. R. Shriram
, High Court of Madras



MESSAGE

The initiative of the e-Committee of the Supreme Court of India to publish the High Court special issue of Newsletter is heartening. To accomplish the true objectives of Digital India in the judiciary, the Computer Committee, High Court, Madras and the companion Judges have put in tremendous efforts to administer the e-Mode in various forms in the High Court and in the District Judiciary in the midst of their gruelling schedule. It gives me immense pleasure to propound that the Madras High Court has facilitated advocates and litigants by providing e-filing for more than 90% of case types; enabled hybrid mode of hearing of cases on a daily/regular basis for all courts for all cases; established e-Sewa Kendras and Virtual Courts for petty offences in traffic cases; digitizing both the legacy and current records; implemented neutral citation for judgments/orders; established Commercial Courts as paperless Courts and translated in Tamil large number of Supreme Court orders which have been uploaded in the e-SCR portal. I am delighted to note that the Madras High Court stands in the second position in e-filing. I would like to extend my heartfelt gratitude to the Companion Judges and the advocates for their concerted effort in this regard. Without their co-operation, various changes in the functioning of this Court and the District Judiciary could not have borne fruition. I solicit the unwavering support of all the stakeholders in all the future initiatives of the Madras High Court. I hope that the true intent behind the publication of this newsletter reaches every nook and cranny and to everyone to enable them know about the initiatives in vogue in the judiciary, which is a bulwark of the rights of the citizens.

Message from Computer Committee Chairperson of the High Court of Madras



HON'BLE MR. JUSTICE M. SUNDAR,
CHAIRPERSON, COMPUTER COMMITTEE,
HIGH COURT, MADRAS



MESSAGE

As the Chairperson of the Computer Committee, I pen this message with immense pleasure for the Special Issue of e-Committee Newsletter by highlighting the e-initiatives of Madras High Court and I am very much delighted to share the developments made by the Madras High Court in the e-Courts project. The e-Courts initiative not only expedites case disposal, minimizes paperwork and streamlines the administrative duties by allowing litigants, attorneys and Court Staff to electronically report the cases and obtain case-related statistics online but also enhances the technological advancements that are being taken forward by e-Committee of Hon'ble Supreme Court. Putting in place infrastructure and creating newer facilities, the High Court of Madras is dedicated in its commitment in leveraging technology to enhance the efficiency, accessibility and transparency of our judicial process. Justice Delivery System is made accessible pan State by advancement of I I Information and Communication Technology (ICT). Efforts have been made to achieve optimum utilization of the Technology in all the Courts in the District judiciary and one of the Key highlights is eFiling System and Modernization of Court facilities. As a pioneer, the Madras High Court has made eFiling mandatory for 90% of Case types. Hybrid hearing is a daily feature in all courts in all cases.

The success of eCourts project relies on the collaborative efforts of all stakeholders including Judges, Lawyers, Court staff and Litigants also. As we embrace this digital transformation, I am sure that eCourts project will not only enhance the efficiency of our Legal system but also improve easy access to Justice for all. I wholeheartedly congratulate the Newsletter team for their exceptional efforts qua publishing Special Edition enabling all the High Courts to embrace the best practices adopted by each High Court.

Members of the Computer Committee of the High Court of Madras



Achievements of the Phase I and Phase II of e-Courts Project of the High Court of Madras

Phase I of eCourts Project:

Provision of Laptops and Printers:

All the Judicial Officers, including the newly recruited Judicial Officers, in the State of Tamil Nadu and Union Territory of Puducherry were provided with the latest version of Laptops and Printers. 729 Laptops and Laser printers were purchased

and handed over to the Judicial Officers in 2015.

Unique Identification and Email

IDs: The Madras High Court provided 729 Judicial Officers with unique identification numbers and official email IDs.

Ubuntu Master Trainers: A group of 28 Judicial Officers was selected by the Hon'ble e-Committee of the Supreme Court of India to become Ubuntu Master Trainers. These trainers were responsible for imparting knowledge and training to the Judicial Officers in TamilNadu.

CIS Software Master Trainers: The High Court trained 30 staff members as Master Trainers on the Case Information System (CIS) software. These trainers provided training to other staff members to ensure widespread knowledge and proficiency in the use of CIS software.

Hands-On Training: In 2015, hands-on training sessions on the Ubuntu Operating System (version 14.04) and CIS (2.0) Software were conducted for 477 Judicial Officers. These training sessions were led by 28 Master Trainers and took place across 24 districts.

Infrastructure Enhancements: The High Court equipped 675 courts with essential IT infrastructure, including computers, printers, scanners, diesel generator sets, and UPS units. Additionally, 824 Judicial Officers' residences received broadband connectivity, and 232 VPN over Broadband connections were established in District and Taluk level Court Complexes.

Video Conferencing Equipment: The Hon'ble e-Committee of the Supreme Court of India provided video conferencing equipment to 23 courts and 8 prisons in Tamil Nadu.

NJDG Portal: The Madras High Court ensured that case details entered in the CIS Software were replicated on the National Judicial Data Grid Portal. This replication allowed the public to access case particulars through the web portal at ecourts.gov.in.

Implementation of CIS: The High Court implemented CIS software to automate various court processes, including filing, scrutiny, registration, allocation of cases, cause-list generation, and hosting of judgments. This automation enabled the courts to provide basic case-related services to litigants and lawyers.

Phase II of eCourts Project:

Infrastructure: Provision of e-court infrastructure to 1161 Subordinate Courts, 259 Court Complexes, SJA, Chennai and its Regional Centres at Coimbatore and Madurai, 4 District Legal Service Authorities and 37 Taluk Legal Service Committees in the State of Tamil Nadu and UT of Puducherry.

Solar Power Panel: The Tamil Nadu Energy Development Agency (TEDA) has been engaged for installing Solar panels in 11 Court Complexes.

Data Entry of Old Cases: The Madras High Court initiated the data entry of old cases across all District and Taluk Courts in Tamil Nadu and U.T. Puducherry.

DC & HC Websites: Websites were created for all District Courts to provide a digital platform for accessing court-related information & services and also HC website were re-created and launched.

Digital Signature to the Judicial Officers: Digital Signature Certificates for the 1072 Judicial Officers in the State of Tamil Nadu and U.T. of Puducherry are procured.

National Service and Tracking of Electronic Processes (NSTEP): NSTEP is being used by the Bailiffs for the delivery process which is linked to CIS. Accordingly, 2906 Smartphones were procured for the working strength of the Process Servers in the District Judiciary.

Justice Clock: Two Justice Clock with a wall size of 7 feet X 10 feet have been installed in the High Court Gate No.3 (Aavin gate) at Madras and on the main entrance at Madurai Bench of Madras High Court.

Technical Manpower (TMP) for Software Development & Technical Support to Central Project Coordinator (CPC): 10 Technical Persons were recruited in the cadre of Database Administration (DBA) Support and Software Application Support (SAS) through NICSI.

Video Conferencing facility: Under the eCourts Mission Mode Project, a Desktop Based Video Conferencing facility along with Broadband connectivity has been provided to 259 Court Complexes and 119 Prisons in the State of Tamil Nadu and U.T. of Puducherry for the purpose of remands and production of under-trial prisoners through Video conferencing. Video Conferencing

equipment was procured for 236 Court Complexes and 111 Jails and the said components have been supplied and installed in the Court Complexes in the State of Tamil Nadu and U.T. of Puducherry.

Microsoft VC License: The Registry has procured 100 Microsoft Team Video Conferencing License for the use of the Hon'ble Judges, Registrars and for the Registry and 3 CISCO Webex License for the use of administrative purposes in the High Court, Madras.

Help Desk Counters: 105 Help Desk counters have been established and 105 Scanners and 105 HD Web Cameras have been supplied and installed in all the 56 Court Complexes in the State of Tamil Nadu and U.T. of Puducherry.

VC Cabins: The Registry has released an amount to ELCOT, Chennai towards the supply and installation of HD Web Camera and

Speaker with mic with three years warranty and two years AMC towards the provision of 56 numbers of FTTH connectivity for 140 VC Cabins in 56 Court Complexes in Tamil Nadu.

Payment of Court Fees through

eStamps: Payment of Court Fees through eStamps has been implemented in the Principal Seat at Madras High Court and the Madurai Bench on 20.04.2018 and in the District Judiciary on 07.01.2021 through the Central Record Keeping

Agency. The State Government has amended the Tamil Nadu Court Fees and Suit Valuation Act, 1955, by promulgating an ordinance to enable e-Payment of Court Fee.

Wide Area Network connectivity:

BSNL was entrusted to implement Wide Area Network Connectivity to 267 Court Complexes in the State of Tamil Nadu and U.T. of Puducherry. At present, 246 connections are active out of 267 due to merging /shifting of Court Complexes.

Ongoing Phase III of eCourts Project at the High Court of Madras

eSewa Kendra: 298 eSewa Kendras have been established in the State of TamilNadu and U.T. of Puducherry in the financial year 2023-24. Erection of Porta Cabin/Partition work and Provision of LAN Points were carried out towards the establishment of 298 eSewa Kendras in the Court

Complexes in the State of TamilNadu and U.T. of Puducherry through the help of the Public Work Department during the financial year 2023-24.

Smart Phones for Process

Server/Bailiff: Procurement of 819 Smartphones for the Process servers.

Additional Hardware for the Courts: The High Court issued a work order to ELCOT to purchase 620 All-in-One Desktops and 155 Scanners for courts not covered under Phase I and II.

Solar Power Plant: The Madras High Court, has issued a work order towards the installation of Solar Power Panels in the identified 144 Court Complexes in the District Judiciary. Further, Solar panels have been installed in 100 Court Complexes, and in the remaining Court Complexes commission of solar panels is under progress.

Digitization: The Hon'ble eCommittee, Supreme Court of India sanctioned amount in a phased manner towards scanning and digitization of pending case records / administrative files available in the

High Court of Madras as well as in the District Judiciary during the FY 2023-2024. The Madras High Court also initiated the procurement process for 363 courts of the District Judiciary and installation of the same is underway. As of 31.03.2024, necessary training viz., hardware, software and hands-on training, imparted to the staff of 363 Courts of the District Judiciary regarding the scanning and digitization processes from 01.03.2024 to 28.03.2024, in coordination with the TNSJA, Chennai.

Capacity Building Programme: Madras High Court in coordination with the TNSJA is conducting the "Capacity Building" Programmes to various prominent stakeholders.

Best Practices (e-Initiatives) of the High Court of Madras

I. ICT INFRASTRUCTURE IN THE MADRAS HIGH COURT

High End Scanners and Multi Function Devices: High End Scanners and Multi-Function Devices are installed in the High Court of Madras to facilitate a paperless office.

Display Boards: Display Boards are fixed in all the Court Halls in the Principal Seat, Madurai Bench, Madras Bar Association, Madras High Court Advocates Association, Women Lawyers Association, Law Association, Government Pleader Office and Public Prosecutor Office within the High Court Premises to know the stage of the court proceedings.

High End Servers: High End Servers are installed in High Court, Madras to keep pace with the latest technology and for the storage of data and for the creation of software.

E-Notice Board & Justice Clock: E-Notice Board (12 Nos.) & Justice Clock (2 Nos.) are installed at the Principal Seat and Madurai Bench of Madras High Court to disseminate messages and information useful to the Advocates and Litigant Public.

e-Way Finder: e-Way Finder has been installed in the High Court, Madras, enabling Advocates and Litigant Public to navigate the way to reach the Court Halls, Sections (both Administrative & Judicial), Lift, R.O. water etc.

High-Speed RISO Ink Tank printers: High-Speed RISO Ink Tank printers (140 pages per minute) have been installed both in the Principal seat and Madurai Bench to get order copies then and there.

Braille Printers: Braille Printers have been installed in the Principal seat and Madurai Bench of Madras High Court for the use of Visually Challenged persons.

SMS Delivery system: Cause List and Case Details have been provided through SMS Service to all the Registered Users (Mobile) of Madras High Court, Madurai Bench of Madras High Court and Subordinate Courts from their respective sender IDs.

Touch Screen Information Kiosks: It has been placed at various places of the High Court, Madras and Madurai Bench of Madras High Court, Madurai, for the use of Advocates and the litigant to know the stage of the case.

Installation of Secondary Camera: A Secondary Camera was installed in Court Halls in the Principal Seat at Madras to enhance the VC facility.

E-Waste System: The registry has carried out the disposal of e-Waste IT products as per the guidelines of the e-waste Policy of Tamil Nadu 2010, through the Recyclers and Dismantlers registered with and authorized by the Tamil Nadu Pollution Control Board, Chennai.

E-payment: Payment of Court Fees through eStamps was implemented in the Madras High Court on 20.04.2018 and in the District Judiciary on 07.01.2021 and amended the Tamil Nadu Court Fees and Suit Valuation Act, 1955, by promulgating an ordinance to enable e-Payment of Court Fee.

E-filing: e-Filing facility has been implemented in the Madras High Court from April 2020 and in the District Judiciary from May 2020. e-Filing rules in this regard have been framed and published in the Tamil Nadu Government Gazette on

18.11.2020. As of 03.06.2024, 38,204 Advocates and 8,660 Party-in-person have registered in the e-Filing portal, and 4,98,508 no. of cases filed through e-Filing.

Mandatory e-filing of cases:

Mandatory e-filing of cases in the Judicature of Madras High Court and in the District Judiciary has been mandated for almost 90% of case types and the Madras High Court has issued 15 Notifications for this purpose.

Training Programmes for e-filing:

The Madras High Court has conducted more than 300 ECT training programmes in coordination with the Tamil Nadu State Judicial Academy.

Help Desk Counters: To support the e-filing facility, 105 Help Desk Counters have been established in 56 Court Complexes in the State of

Tamil Nadu and U.T. of Puducherry provisioned with Scanners, HD Web Camera and FTTH connectivity. One more Help Desk Counter has been recently established in the District Court Complex, Kallakurichi.

Video Conference for Court Proceedings:

Video Conferencing setup has been implemented in all Courts under the jurisdiction of Madras High Court to facilitate the conduction of Administrative Meetings, Remand Extension for the Custodial Accused and for conducting Court proceedings. Studio based VC equipment has been provided to 199 Court Complexes in the State of Tamil Nadu and High Court, Madras and Madurai Bench. Additionally, desktop-based video conferencing facilities have been set up in 259 court complexes and 111 jails for remands and the production of under-trial prisoners in Tamil Nadu and U.T. Puducherry.

Hybrid mode of hearing: The hybrid mode of hearing has been mandated from 10.04.2023 and 05.02.2024 in the Madras High Court and in the District Judiciary respectively. The High Court of Madras stands in the first position for hearing 14,50,678 cases through Video Conferencing, which is based on the statistics of e-Courts Project as on 31.12.2023. As on 31st May 2024, the Madras High Court has heard 14,62,347 cases through VC. Based on the recommendation of the Madras High Court, the Government of Tamil Nadu has sanctioned 75 posts on a contractual basis to act as VC hosts in the Madras High Court.

Court Cases Monitoring System (CCMS): The integration of Madras High Court's Case Information System (HC-CIS) with Court Cases Monitoring System (CCMS) was implemented in the Principal Seat of Madras High Court and Madurai

Bench with effect from 24.11.2021 and 03.02.2023 respectively, wherein, USR Number/SR Number and Date of filing of Counter Affidavit, Contempt Petitions, Writ Appeals and Review Petitions are being shared and from 01.09.2023, the Interim Orders/Judgments are also being shared.

Multi Protocol Label Switching (MPLS) Connectivity: Under Phase II of the e-Courts Project, 246 WAN connectivity has been implemented in the State of Tamil Nadu and U.T of Puducherry.

Biometric Attendance System: The biometric Attendance System has been implemented in the Principal Seat of Madras High Court, the Madurai Bench of Madras High Court and the District Judiciary.

QR Code in Judgements :: The Madras High Court has implemented QR Codes in its Orders and Judgments to authenticate the

uploaded documents printed from the official website. This allows users to instantly view web copies of these documents on their smartphones by scanning the QR code. Additionally, certified copies of Orders, Judgments, and other documents printed on A4 paper now include a QR code, logo/watermark, and auto-generated serial number, enhancing security and authenticity from 17.07.2023.

Neutral Citation System: The Neutral Citation System in the Madras High Court has been implemented w.e.f 01.01.2023 for Orders / Judgments of both the Principal Seat and Madurai Bench of Madras High Court.

Comprehensive Land Information Platform (CLIP): The Case Information System (CIS) has been integrated with the Comprehensive Land Information Platform (CLIP) of the State Government for facilitating

sharing of Land record details with Courts and providing Court data to the State Government and the Registry has informed all the Principal District Judges in the State of Tamil Nadu, to verify all the CIS entries regarding the Schedule of Property details.

Witness Rooms: The Madras High Court has addressed the Director General of Police with a request to set up witness rooms in all the Police District HeadQuarters under the control of the Superintendent of Police so as to enable the Police Officers to give evidence from the witness room.

Connectivity: The Principal Seat and Madurai Bench of the Madras High Court have been equipped with 1GBPS and 250MBPS network connectivity and a 100MBPS secondary leased line for seamless operations. In addition, Tamil Nadu State Wide Area Network (TNSWAN)

connectivity has been provided with speeds of 100MBPS, 32MBPS, and 8MBPS for the Principal Seat, Madurai Bench, and 271 Court Complexes, respectively.

Module for integration of Accident Registers in Medico-Legal Cases and Post-Mortem Certificates: The Madras High Court has addressed the Health Secretary to develop a module for the integration of Accident Registers in Medico Legal Cases and Post-Mortem Certificates with CIS.

Module for integration of the Registration Department: The Registry has conducted several meetings with the officials of the Union Territory of Puducherry to discuss the development of a module for integration of the Registration Department with CIS which will facilitate the common man to ascertain the pendency of any case with respect to a property sought to

be registered in the Sub Registrar Office for sale or any other purpose.

VLAN (Virtual Local Area Network): Virtual Local Area Network Project is commenced in the Principal Seat to upgrade and restructure the existing network system.

SUVAS (Supreme Court Vidhik Anuvaad Software): The Supreme Court Vidhik Anuvaad Software is an AI translation tool that translates judicial documents between English and regional languages. The Madras High Court has formed a Special Task Force for verifying the translated Judgments and a Special team of Advocates to translate the Judgments of the Hon'ble Supreme Court of India and Madras High Court from English to Tamil. So far, the Madras High Court has translated 2,953 Judgments of the Hon'ble Supreme Court of India and 271 Judgments of the Madras HC.

Digital Law Reports: The Madras High Court has developed the Digital Law Reports for publishing the Judgments with its translated version along with Head Notes in the Neutral Citation system. These judgments can be searched party-wise, Judge-wise, Neutral citation-wise, Act-wise and date-wise.

Barcode Reader: The High Court, Madras has procured 128 Bar Code Readers for 32 District Court Complexes to verify the e-Stamp and auto update the e-Court fee Receipt for use in the District Court in the State of Tamil Nadu.

II. ICT INFRASTRUCTURE IN THE DISTRICT JUDICIARY

ICT Infrastructure: Under the eCourts Phase II project, 1161 Subordinate Courts, 259 Court Complexes, the State Judicial Academy in Chennai and its Regional Centres at Coimbatore and Madurai, 4 District Legal Service Authorities, and 37 Taluk Legal Service Committees in Tamil Nadu and U.T. Puducherry.

Laptops and Printers for Judicial Officers: A total of 882 laptops and printers were provided to Judicial Officers in the District Judiciary.

Digital Signage Display System: 544 Digital Signage Display Systems were commissioned in 272 Court Complexes (two per complex) in Tamil Nadu to provide consolidated case status and display e-Courts awareness programs, legal awareness posters, court messages, and public information.

Solar Power Panels: Solar panels were installed in 11 Court Complexes under e-Courts Phase II. Additionally, hybrid-mode solar panels were installed in 144 Court Complexes across Tamil Nadu

through the Tamil Nadu Energy Development Agency (TEDA) under e-Courts Phase III.

Digital Signature to the Judicial Officers: Digital Signature to the Judicial Officers has been procured for 1072 Judicial Officers in the State of Tamil Nadu and U.T. of Puducherry.

Technical Manpower (TMP): An amount has been paid to NICSI, Chennai/New Delhi towards the recruitment of four Technical Manpower for a period of twelve months. In addition to the existing strength of 95 nos. Technical Manpower, one Technical person in the cadre of Assistant Programmer in each Court Complex across the State of Tamil Nadu has been insisted upon by the Government.

National Service and Tracking of Electronic Processes (NSTEP): The Madras High Court has addressed

the Government for the provision of monthly mobile allowance for the Process Servers for effective usage of mobile phones 8,48,689 numbers of summons were served through the NSTEP platform.

Information Kiosks: Information Kiosks have been provided to 259 Court Complexes in Tamil Nadu and U.T. Puducherry.

Use of SMS Facility: Push / Pull SMS Service has been implemented in the District Judiciary to deliver the case related information through SMS to the Advocates / Litigants concerned.

Uploading of Orders/ Judgments/ Decrees: The Principal District Judges have been informed to upload the Orders / Judgments of pending/disposed cases in CIS Software as and when it is physically completed and to upload all Decrees, be it preliminary or final except the Decrees pertaining to revenue implications in CIS Software.

III. DEVELOPMENT OF SOFTWARE MODULES

Advocate Information and Management System (AIMS): The Advocate Information and Management System (AIMS) was launched at the Madras High Court on 15.11.2021. This system helps map advocate details with their legacy cases, especially those without updated mobile numbers.

Digital Transmission of Trial Court Records module: The Madras High Court developed a module for the Digital Transmission of Trial Court to enable the Judiciary to step into the Technological transition by curtailing paper usage and the same was implemented on 06.02.2023.

Service of Notice through email: A customized software module for the service of notice via email has been developed by the Madras High Court. This module was implemented on 06.02.2023 allowing the Criminal

Section's Notice wing to send notices to various courts in Tamil Nadu and U.T. Puducherry via email.

Case Tagging Monitoring System Module: The Case Tagging Monitoring System Module is implemented in the High Court of Madras to monitor the flow of tagging the same nature/similar cases along with the main case and list the same for the next hearing.

Document Management System (DMS) Software Module: The In-House Software Team has developed this module for viewing and searching the Minutes of the Hon'ble Full Court and Hon'ble Administrative Committee in the digitized format from the year 1990.

Web Portal for GSICC: A bilingual and user-friendly web portal was created for the High Court GSICC to handle complaints related to gender

issues. This portal can be accessed at:
<https://www.mhc.tn.gov.in/gsicc>.

e-Bail Bond Module: An e-Bail Bond Module was developed to transmit bail orders and bail bonds electronically. The Director General of Prisons and Correctional Services, Chennai, was requested to instruct all prisons in Tamil Nadu and U.T. Puducherry to accept these electronic documents.

Online Certified Copies Application Portal: The Online Certified Copies Application Portal has been implemented in Madras High Court with effect from 07.02.2023 for issuance of Certified Copies of Judgments.

Special Button Module for Importing Cause Title as Toggle Cases: The in-house technical team at the High Court of Madras developed a special button module for importing cause titles from the Case Information System (CIS). This

tool helps PAs to Hon'ble Judges prepare judgments and orders more efficiently.

JUSTIS App 1.0: The JUSTIS App 1.0 is an electronic case management tool installed by all Judicial Officers in Tamil Nadu and U.T. Puducherry.

Government Instant Messaging System (GIMS): The GIMS application was introduced to all Judicial Officers in the State Judiciary for quick sharing of official communications. Judicial Officers have boarded in the GIMS platform (Portal) and the same has been verified by the Nodal Officer at the High Court.

CCTV Aggregation Module: The in-house technical team of the Madras High Court has developed a software module for aggregating the CCTV footage in the District Judiciary at a Single Terminal in the Madras High Court.

IV. DIGITIZATION IN THE MADRAS HIGH COURT AND DISTRICT JUDICIARY

Initiation of Digitization Process:

The Madras High Court commenced the digitization of legacy case records on 27.10.2017. This extensive initiative aimed at scanning, digitizing, storing, and enabling the integrated retrieval of a vast repository of 20 crore pages of legacy case records and administrative files.

Exclusive Wing for digitization: An exclusive wing dedicated to the digitization of case records was set up at the Madurai Bench on 04.12.2021.

Digitization Progress by 31.05.2024: Specifically, the Principal Seat accounted for around 24.11 lakh files, equivalent to 7.59 crore pages, while the Madurai Bench accounted for approximately 3.54 lakh files, equivalent to 0.75 crore pages. Additionally, around

7.46 crore pages have been uploaded into the Document Management System (DMS), with the Principal Seat contributing approximately 22.72 lakh files, or 6.92 crore pages, and the Madurai Bench contributing around 2.23 lakh files.

Extension to District Judiciary and

Other Initiatives: The digitization process extended to the District Judiciary, beginning with the Commercial Court at Egmore, Chennai, on 3.01.2023. Approximately 5.26 lakh pages of legacy, current, and pending case records were digitized. All dedicated Commercial Courts across Tamil Nadu have now been fully digitized and operate without paper. The administrative files in the Vigilance Department at the Madras High Court are also complete digitization.

SPECIAL EDITION: High Court of Meghalaya: e-Initiatives and Best Practices

**e-Committee Supreme Court of India
Special Edition**



Message from Hon'ble Chief Justice of High Court of Meghalaya



Hon'ble Chief Justice I. P. Mukerji
, High Court of Meghalaya



MESSAGE

We continue to benefit from the advancement of technology and its ever-growing role in legal processes. It presents us with both a challenge and a limitless opportunity to build a more accessible, efficient, and transparent judicial system for the people of India. With great pride, I reflect on the significant strides we have made in our journey toward digitizing the judiciary. From virtual hearings to the seamless integration of case management systems, our collective efforts have paved the way for a technologically empowered legal system. The wheels of justice turn faster and more smoothly for all, regardless of their geographic location or economic standing. I am delighted to share the news that the eCommittee of the Supreme Court of India is publishing a special edition of its newsletter to spotlight the ICT initiatives and achievements. Under the vigilant guidance and leadership of the Hon'ble Computer Committee, the High Court of Meghalaya has made significant progress in advancing technology-driven solutions that are transforming the way justice is administered and delivered. This special edition will showcase key developments and accomplishments in this area, reflecting the Court's commitment to modernization, accessibility and digital empowerment. Through this initiative, we aim to strengthen the relationship between the judiciary

Members of the High Court Computer Committee of Meghalaya



Achievements of the Phase I and Phase II of e-Courts Project of the High Court of Meghalaya

Constitution of Computer Committee: To ensure that infrastructure, hardware and day-to-day issues are taken care of, Computer Committees are in place at the High Court level composed of Hon'ble the Chief Justice as the Chairperson and Hon'ble Mr Justice H S Thangkhiew as Member. At the District Court Level, the District Computer Committee is constituted with the District Judge as the Chairperson, one Judicial Officer as

Nodal Officer apart from other members. The District Computer Committee performs the overall monitoring of the project implementation in the District.

Constitution of eProcurement Committee: The Procurement of various ICT equipment under the eCourts project was done through the State Procurement portal under the overall supervision of the e-Procurement Committee and Hon'ble Computer Committee.

ICT equipments: Under eCourts Project Phase II, ICT equipments such as Desktops, All-in-One, Scanners, Printers, Display board, KIOSK, Servers, Document Visualizer, Projector with screen, UPS, VC equipments, Mobile phones, DG set and Hard Disks were provided to all Court Complexes including District Council Courts.

Connectivity: WAN connectivity has been established in 12 Court Complexes which has further been upgraded to the bandwidth recommended by the Ministry of Law & Justice.

Capacity Building & Training: For ICT trainings, the services of the District System Administrator (DSA), System Analyst, System Administrators (SA's), Ubuntu-cum-CIS Master trainers, VC master trainers, Advocate Master

Trainers, Potential Master Trainers and CIS Master Trainers are being utilized on a regular basis to impart training on the use of Case Information System, fundamental IT skills, NJDG, NSTEP, eFiling, Virtual Court, Video Conferencing, Mobile Apps, eCourts services, eFiling, SMS, Hybrid Court, Live streaming etc. State Judicial Academy in coordination with the High Court of Meghalaya conducts regular training and interaction sessions among the Judicial Officers, Advocates & staff to enhance their knowledge of ICT.

Role of Central Project Coordinators (CPC): The CPC works in close coordination with the Computer Committee to ensure CIS, ICJS, Virtual Court, NSTEP, and other applications are rolled out in the District Judiciary.

eSewa Kendra: eSewa Kendra is set up in the High Court of Meghalaya and all 15(fifteen) Court Complexes under the Phase II eCourts project which functions as a one-stop center for accessing all eCourts project related services and utilities for the benefit of the litigants and members of the Bar. Further, the services of the court staff or PLV are utilized to man the eSewa Kendra. 2(two) All in One PCs with connectivity are also in place in the eSewa Kendras in the 15(fifteen) Court Complexes which can also be used by the Advocates, litigants to join the court proceedings at High Court or District Courts through VC.

Case Information System & NJDG: With the implementation of CIS, the data of the High Court, District Courts & Sub-divisional Courts are replicated daily to the NJDG. Lawyers and Litigants can access the cause list, case status, next date of

listing, orders, judgments, on-going cases in the courtrooms electronically.

Live Streaming & Recording Of Court Proceedings: Since November 2022, all cases in the High Court except those mentioned in the Live streaming Rules have been live-streamed and recorded for all courtrooms. After months of hands-on training, one staff member for each courtroom has been assigned the task of live streaming and recording court proceedings.

Virtual Courts: Virtual Court for traffic eChallan cases is implemented and the Court of the Judicial Magistrate 1st Class Shillong has been designated as Virtual Court for eChallan cases for the entire State of Meghalaya. As of 24.06.2024, 468 cases are referred to Virtual Court, 439 cases for which proceedings are done, 40 cases where payment of fine

by violators is already completed, 299 transferred to regular court.

N-STEP (National Service and Tracking of Electronic Processes):

NSTEP is implemented in 5 Court Complexes i.e. Shillong, Nongpoh, Nongstoin, Tura and Jowai. To ensure that NSTEP is implemented in the remaining Court Complexes, the Registry conducts regular demonstration and review programs. For NSTEP implementation, 17(seventeen) Smartphones were distributed to the Process Servers of 12 Court Complexes and under Phase III, 11 smartphones were procured and distributed to the Process servers that were not included under Phase II eCourts Project.

Hybrid Court: Hybrid mode is in place in the High Court & Subordinate courts where an advocate/litigant from any distant location can join the court

proceedings virtually which ultimately helps in reducing adjournment of cases.

Video Conferencing: All Judicial Officers have been provided with a video connect account as allocated by the Hon'ble e-Committee, Supreme Court of India so as to enable them to use the software for conducting case proceedings through Video Conferencing. The High Court of Meghalaya Video Conferencing Rules, 2020 was also framed to enable and regulate the conduct of court proceedings through Video Conferencing. The High Court, District Courts & Sub-divisional Courts are currently utilizing Bharat VC for conducting case proceedings in Hybrid mode or virtual meetings through Video Conferencing. Further, the VC infrastructure of the High Court supports hybrid court proceedings.

Wi-Fi facility in the High Court:

Wi-Fi facility is also made available for lawyers who wish to connect from Mobile phones, Laptops from anywhere in the Court premises/Rooms other than courtrooms.

S3WaaS: Websites in the S3WaaS platform are live for all 12 (twelve) District Court Complexes.

Laptops: For effective use of CIS and other ICT tools, all Judicial Officers have been provided with new laptops from the funds sanctioned under eCourts Project Phase II.

Awareness about eCourts Project:

To create awareness of the eCourts project, the District Judges, Nodal Officers, and Bar association displayed Posters for awareness of e-Courts services to litigants in local languages (Khasi, Jaintia, Garo) convenient to litigants of a particular

District in addition to English and Hindi language.

Solar Installation: Under Phase II, 4(four) Permanent Court Complexes i.e. Tura, Nongpoh, Nongstoin, Williamnagar were installed with an Off Grid solar power plant of 10 KW per Location. Under Phase III eCourts Project, 11 (Eleven) Permanent Court Complexes excluding Shillong will be provided with solar power.

ICJS (Interoperable Criminal Justice System): ICJS is implemented in District Court Shillong. ICJS provides courts with the ability to exchange data in real-time with the police authorities. With the implementation of ICJS, District Courts can fetch the data of FIRs and Charge-sheets from CCTNS software used by the police authorities of the State which significantly reduces the data entry required for filing and

registration of criminal cases as information will be directly pulled from the records of police authorities. The Central Project Coordinator of the High Court coordinates with the committee to ensure the implementation of ICJS in the State.

ICT tools for the Judiciary: Software applications such as Unified Core Case Information System, Payroll, Koha, Online Recruitment, application, Online RTI application, Offline Certified application, eCourts solution, Vernacular judgment uploading module, Mobile Apps are implemented. The services of the IT Officers/developers under

the CPCs team in the High Court are utilized in developing/customizing in-house software applications for aiding in various judicial/administrative functions of the Registry.

Neutral Citation: A neutral Citation system is rolled out by the High Court of Meghalaya for all final orders/judgments and changes to reflect search by citation on the official website and the Mobile App of the High Court of Meghalaya was also migrated. The Computer Cell of the High Court of Meghalaya also conducted a training programme for all Private Secretaries and Court Masters so as to ensure smooth implementation of Neutral Citation.

Ongoing Phase III of eCourts Project at the High Court of Meghalaya

Progress in Procurement for eCourts Project Phase III: Under Phase III of the eCourts Project, significant resources have been allocated for technical manpower, devices, and digital tools to enhance judicial efficiency. This includes four technical positions for All-in-One devices, 42 scanners, 168 digital signature tokens, and 11 handheld devices. Solar power installations are ongoing across 11 locations including the High Court.

ICT Training Initiatives: From January to June 2024, the High Court conducted a series of ICT training sessions, benefiting various stakeholders. Sessions covered hardware/software maintenance, eCourts operations, e-filing, and

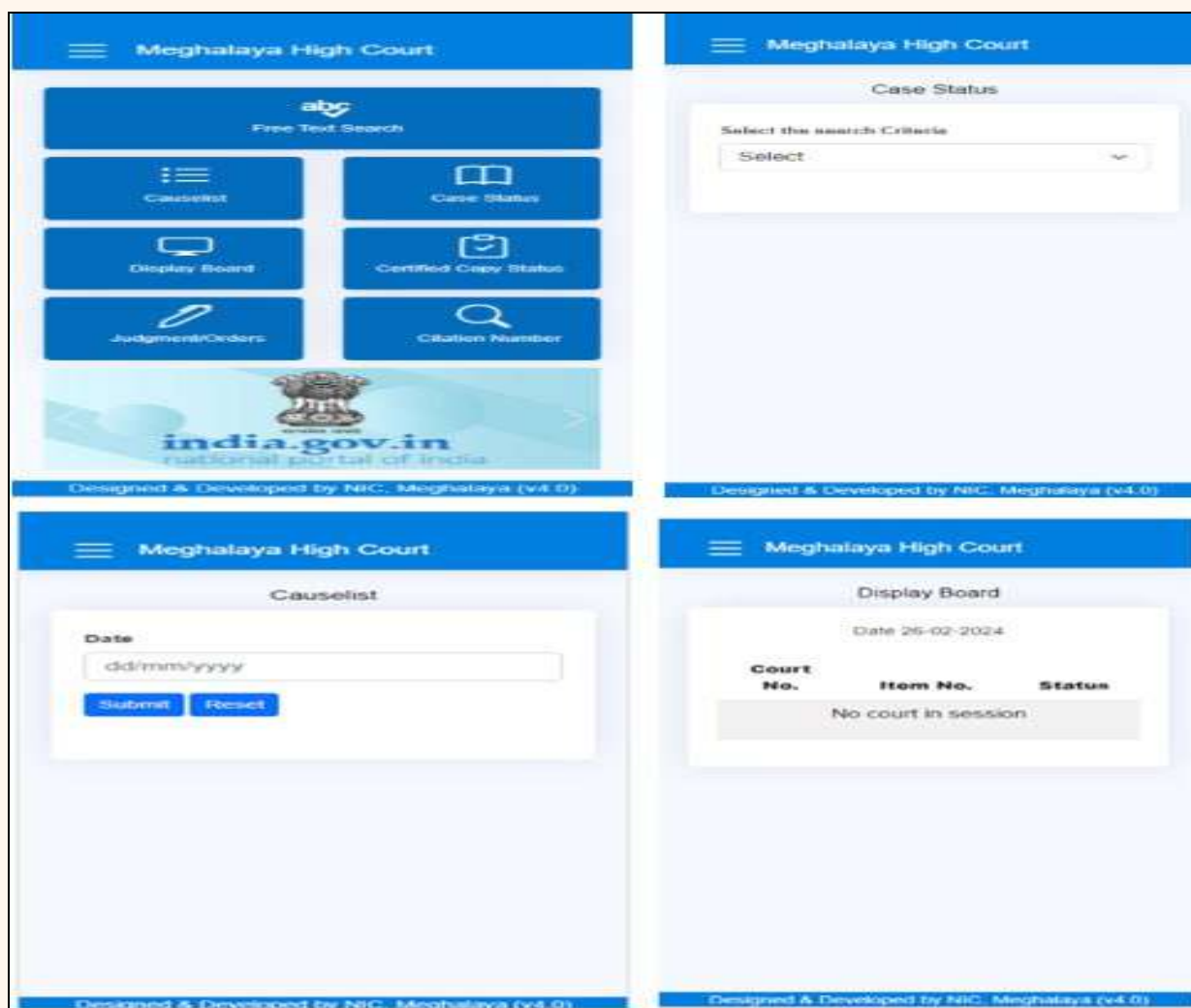
digitization, reaching technical staff, judicial officers, and advocates. In total, several hundred participants attended these training programs to improve digital skills and support court operations.

Digitization of Court Records: The High Court of Meghalaya has initiated the digitization of case records to ensure accessibility and preservation. The Tura and Nongpoh court complexes serve as centers for this project. Scanning & digitisation have started for all Court Complexes including the High Court. As of 25.04.2024, 21,934 case records (25,53,317 pages) were scanned & digitised.

Best Practices (e-Initiatives) of the High Court of Meghalaya

Mobile App: The High Court of Meghalaya developed a Meghalaya High Court Mobile Application for an online service to fetch live data from the Case Information System

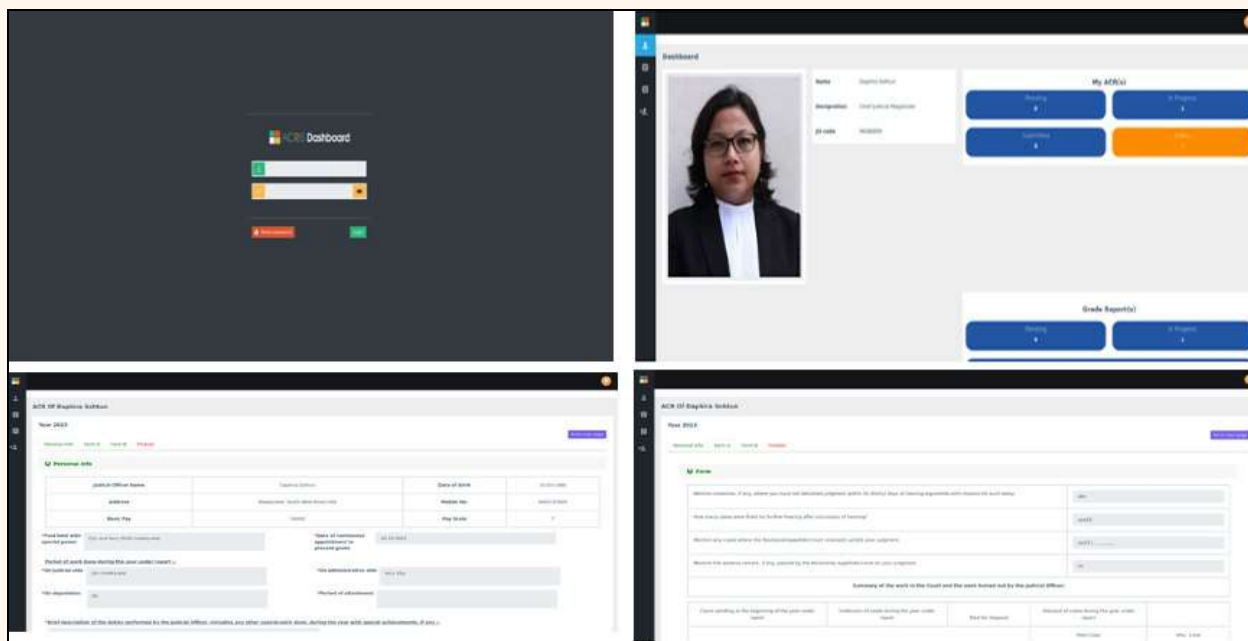
database and view it on a mobile device. There are various modules in the application and these modules are user-friendly to any user using the application.



Some of the key features are:

- **Cause list:** This module is used to display the cause list report by inputting a required date.
- **Display Board:** This module is used to display real time sessions of the case number, item number, status etc. taken up on all the courts.
- **Case Status:** This module is used to view the status of cases with their respective case number or Petitioner/Respondent name. Related Orders/Judgment can be viewed.
- **Judgment/Orders:** This module is used to display the orders and judgment report by inputting two required dates. The dates should be within a month.
- **Certified Copy Status:** This module is used to display the status of the certified copy with their respective application number or case number.
- **Free Text Search:** This module is a free text search of Judgments/Orders with searched features based on the keyword entered and date.
- **Neutral Citation Search:** This module searches and displays the neutral citation of a particular case. Orders/Judgment can be viewed with citation details.

Annual Confidential Report Information System: The Annual Confidential Report Information System for the Judicial Officers is also developed by the Technical team and is currently being tested by the Judicial Officers before implementation. An annual confidential report Information System (ACRIS) is a web application built with Laravel framework is a performance evaluation report that is prepared for judicial officers as per the report provided in the High Court Meghalaya. Some of the potential benefits of an Annual Confidential Report Information System (ACRIS) are as under:-



- Objective Performance Evaluation:** ACRIS can facilitate an objective and standardized evaluation of the judicial officer's performance, minimizing subjective biases and providing a fair assessment.
- Identifying Strengths and Weaknesses:** The system can help identify the strengths and weaknesses of the judicial officer, enabling targeted training and development programs to enhance their skills.
- Promotion Criteria:** ACRIS can serve as a basis for determining eligibility for promotions, as it provides a comprehensive overview of the officer's performance and potential.
- Documentation of Achievements:** Judicial officers can showcase their achievements and contributions over the year, helping in building a comprehensive profile.
- Transparency:** The use of a web-based system adds transparency to the evaluation process, ensuring that the officers understand the criteria and the rationale behind their assessments.

- **Legal Compliance:** The system ensures that the evaluation process adheres to legal and regulatory requirements, maintaining the integrity of the promotion and assessment procedures.
- **Time Efficiency:** ACRIS can streamline the evaluation process, reducing paperwork and administrative burdens associated with traditional evaluation methods.
- **Consistency Across Evaluations:** A standardized system ensures consistency in evaluating officers, preventing variations in assessment criteria and outcomes.
- **Motivation and Recognition:** Officers who receive positive evaluations and recognition for their achievements are likely to be motivated and encouraged to continue performing at a high level.

Digital Court Management Tools:

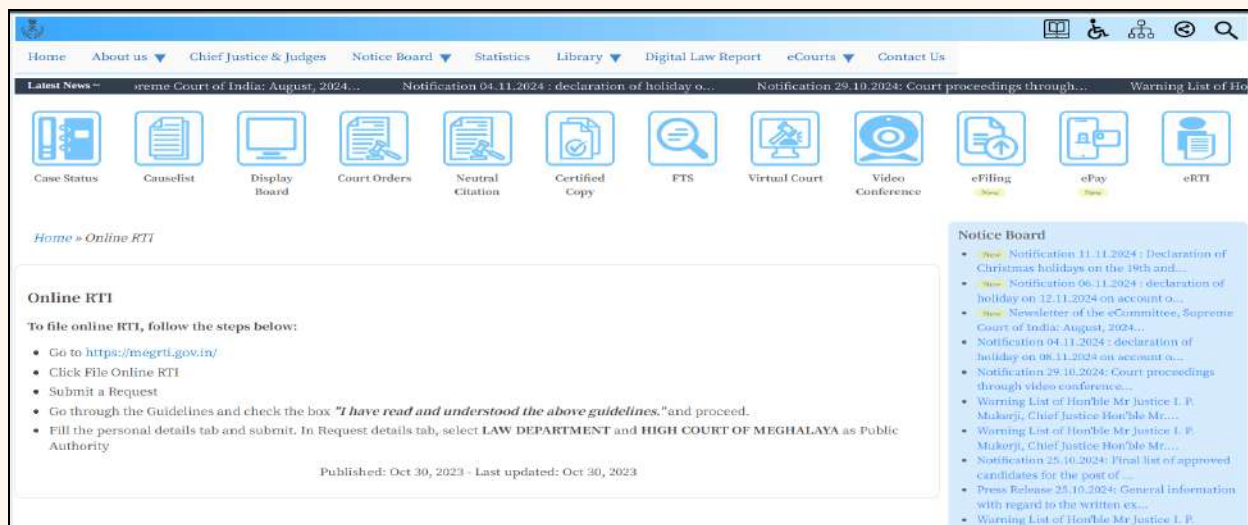
The following tools have been

developed to support court management: e-Directory, Tech NoPaper (paperless court), Digital Signature module, e-Visitors application, eCourts solution, FASTER module, Copying module, Judicial Officers Management System, Vernacular Judgment Uploading module, Inventory Management System, and POCSO application.

Demonstration and Training: A demonstration of all these applications was conducted on 29.02.2024, to train officers and staff in their implementation and use.

Judgments in Khasi and Garo: Judgments from the Supreme Court and the High Court are now available in Khasi and Garo on the High Court's website and will soon be accessible via the mobile app.

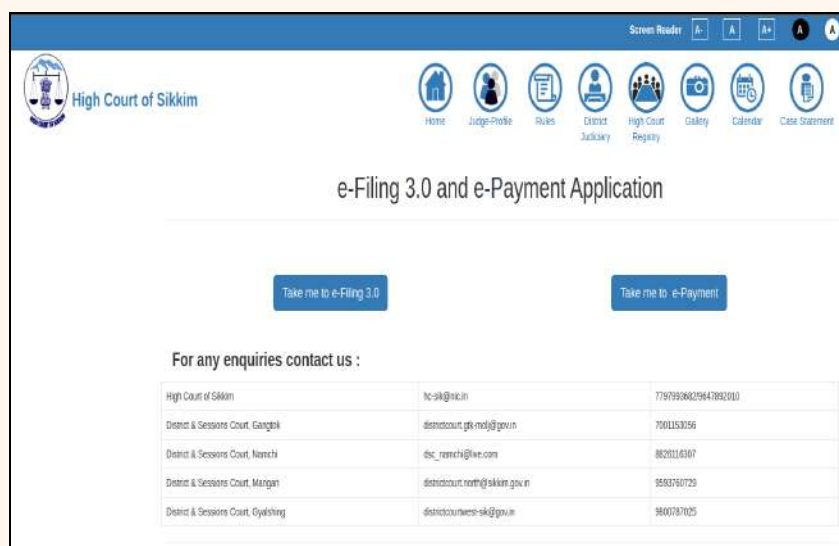
Online RTI:



An online platform was deployed for the High Court of Meghalaya that facilitates the filing and tracking of Right to Information (RTI) requests.

The online RTI platform can be accessed with the following link: <https://meghalayahighcourt.nic.in/online-rti>.

E-Digital Law Report:



The High Court has completed the development of a digital law report system to provide law reports in an organized and easily accessible format.

Number of Cases Dealt with (Virtual Hearings) on VC in High Courts and District Courts as on 30.11.2024

S. No.	High Court	High Courts	District Courts	Grand Total
1	Allahabad	246590	6097799	6344389
2	Andhra Pradesh	404644	1436023	1840667
3	Bombay	64831	201171	266002
4	Calcutta	160653	92171	252824
5	Chhattisgarh	104067	281172	385239
6	Delhi	322024	5978916	6300940
7	Gauhati – Arunachal Pradesh	2740	8296	11036
8	Gauhati – Assam	266959	477750	744709
9	Gauhati – Mizoram	4115	13268	17383
10	Gauhati - Nagaland	1183	898	2081
11	Gujarat	411155	216535	627690
12	Himachal Pradesh	184734	189351	374085
13	Jammu & Kashmir	261715	543481	805196
14	Jharkhand	222423	700068	922491
15	Karnataka	1258047	164115	1422162
16	Kerala	166171	629502	795673
17	Madhya Pradesh	678989	1027589	1706578
18	Madras	1483530	392725	1876255
19	Manipur	51561	16319	67880
20	Meghalaya	5978	57521	63499
21	Orissa	339604	313917	653521
22	Patna	277577	2810679	3088256
23	Punjab & Haryana	610841	2939374	3550215
24	Rajasthan	243246	221297	464543
25	Sikkim	685	15988	16673
26	Telangana	1207314	194499	1401813
27	Tripura	22381	36883	59264
28	Uttarakhand	88736	48171	136907
	Total	9092493	25105478	34197971

Status of Implementation of Rules of VC as on 30.11.2024

Sr. No.	High Court	Whether the Rules of Video Conferencing is implemented in High Court	Whether the Rules of Video Conferencing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	Yes
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	Yes	Yes
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	28	28
	Not Implemented	0	0

Status of Implementation of Rules of e-Filing as on 30.11.2024

Sr. No.	High Court	Whether the Rules of e-Filing is implemented in High Court	Whether the Rules of e-Filing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	No	No
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	No	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	25	25
	Not Implemented	3	3

Status of Implementation of e-Sewa Kendras as on 30.11.2024

Sr. No.	High Court	Whether the e-Sewa Kendra is implemented in HC	Functioning e-Sewa Kendras in High Courts (A)	Whether the e-Sewa Kendra is implemented in DC	Functioning e-Sewa Kendras in DC (B)	Total (A+B)
1	Allahabad	Yes	2	Yes	74	76
2	Andhra Pradesh	Yes	1	No	0	1
3	Bombay	Yes	3	Yes	40	43
4	Calcutta	Yes	1	Yes	8	9
5	Chhattisgarh	Yes	1	Yes	23	24
6	Delhi	Yes	1	Yes	13	14
7	Gauhati - Arunachal Pradesh	Yes	1	Yes	24	25
8	Gauhati - Assam	Yes	2	Yes	78	80
9	Gauhati - Mizoram	Yes	1	Yes	8	9
10	Gauhati - Nagaland	Yes	1	Yes	11	12
11	Gujarat	Yes	1	Yes	162	163
12	Himachal Pradesh	Yes	1	Yes	11	12
13	Jammu and Kashmir	Yes	1	Yes	9	10
14	Jharkhand	Yes	2	Yes	24	26
15	Karnataka	Yes	3	Yes	25	28
16	Kerala	Yes	1	Yes	161	162
17	Madhya Pradesh	Yes	3	Yes	41	44
18	Madras	Yes	1	Yes	300	301
19	Manipur	Yes	1	Yes	20	21
20	Meghalaya	Yes	1	Yes	15	16
21	Orissa	Yes	1	Yes	126	127
22	Patna	Yes	1	Yes	37	38
23	Punjab and Haryana	Yes	1	Yes	112	113
24	Rajasthan	Yes	2	Yes	1	3
25	Sikkim	Yes	1	Yes	9	10
26	Telangana	Yes	1	Yes	69	70
27	Tripura	Yes	1	Yes	15	16
28	Uttarakhand	Yes	1	Yes	30	31
	Implemented	28	38	27	1446	1484
	Not Implemented	0		1		

Status of Implementation of e-Payments as on 30.11.2024

Sr. No.	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	Yes
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	No	No
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	23	23
	Not Implemented	5	5

Statistics of Virtual Courts-30.11.2024

S.No.	Establishment_name	Received	Proceeding Done	Contested	Paid Challans	Challan Amount
1	Assam Traffic Department	194664	194588	521	36997	23562702
2	Chhattisgarh Traffic Department	839	783	0	87	142300
3	Gujarat Traffic Department	2128604	2039563	3510	188955	147176576
4	Haryana Traffic Department	1939663	1868633	7428	112270	95276551
5	Himachal Pradesh Traffic Department	470117	334084	664	16249	25532953
6	Jammu Traffic Department	704985	602409	5114	125102	80737393
7	Karnataka Traffic Department	76996	76962	205	67050	624445290
8	Kashmir Traffic Department	998175	980233	116051	166231	92438365
9	Kerala (Police Department)	1732372	1715995	3468	157560	86539967
10	Kerala Transport Department	1138481	1130570	5219	163213	222991207
11	Madhya Pradesh Traffic Department	903915	662972	591	32393	29566700
12	Maharashtra Transport Department	56569	55108	20	2263	2979305
13	Manipur Virtual Court (Traffic)	398	0	0	0	
14	Manipur Virtual Court (Transport)	1242	133	0	5	20500
15	Meghalaya Traffic Department	726	713	0	48	39900
16	Notice Branch Delhi Traffic Department	21461641	21107703	103789	2094217	1502673906
17	Odisha Traffic Ctc-Bbsr Commissionerate	616166	570138	1042	39094	36881501
18	Rajasthan Traffic Department	48193	46315	3493	12933	9550020
19	Tamil Nadu Traffic Department	225168	179855	1600	108094	1007873350
20	Tripura Traffic Department	5668	5665	9	2351	512890
21	Uttar Pradesh Traffic Department	20553901	15674275	98439	1086722	610805191
22	Uttarakhand Traffic Department	43026	39741	177	3341	4424901
23	Uttarakhand Transport Department	23645	19102	60	1554	2561801
24	Virtual Court Chandigarh	708849	695230	3336	62528	60393511
25	Virtual Court Delhi (Traffic)	7511119	7262745	134914	1923274	1853500202
26	Virtual Court Gujarat (Transport)	283945	274128	1419	42465	163693555
27	West Bengal Traffic Department	257906	246232	2093	9992	5278452
	Total	62086973	55783875	493162	6454988	6689598989

Status of Installation of Justice Clock in HC as on 30.11.2024

Sr. No.	High Court	No of Items for which funds where released	No. of Items Procured/ Purchased
1	Allahabad	2	2
2	Andhra Pradesh	1	1
3	Bombay	4	4
4	Calcutta	1	1
5	Chhattisgarh	1	1
6	Delhi	1	1
7	Gauhati (Arunachal Pradesh)	1	1
8	Gauhati (Assam)	1	1
9	Gauhati (Mizoram)	1	1
10	Gauhati (Nagaland)	1	1
11	Gujarat	1	1
12	Himachal Pradesh	1	1
13	Jammu & Kashmir	2	2
14	Jharkhand	1	1
15	Karnataka	3	3
16	Kerala	1	1
17	Madhya Pradesh	3	3
18	Madras	2	2
19	Manipur	1	1
20	Meghalaya	1	1
21	Orissa	1	1
22	Patna	1	1
23	Punjab & Haryana	1	1
24	Rajasthan	2	2
25	Sikkim	1	1
26	Telangana	1	1
27	Tripura	1	1
28	Uttarakhand	1	1
	Total	39	39

Status of Implementation of ICJS as on 30.11.2024

Sr. No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	Yes
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	No
12	Himachal Pradesh	Yes
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	Yes
20	Meghalaya	Yes
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	Yes
	Implemented	26
	Not Implemented	2

E-Filing Total Count as on 30.11.2024

S.No.	State Name	High Court/ District Court	Total Cases Submitted		
			HC	DC	Total
1	Allahabad	District Court	*	8698	8698
2	Andhra Pradesh	High Court	16087	4	16091
3	Bombay	Both Court	315004	1328961	1643965
4	Calcutta	High Court	7482	1523	9005
5	Chhattisgarh	Both Court	555	265	820
6	Delhi	District Court	*	970078	970078
7	Gauhati – Arunachal Pradesh	Both Court	0	0	0
8	Gauhati – Assam	Both Court	9980	15593	25573
9	Gauhati – Mizoram	Both Court	0	0	0
10	Gauhati - Nagaland	Both Court	0	0	0
11	Gujarat	High Court	63045	27	63072
12	Himachal Pradesh	Both Court	2438	85635	88073
13	Jammu & Kashmir	Both Court	28183	99078	127261
14	Jharkhand	Both Court	21	733	754
15	Karnataka	Both Court	3383	123709	127092
16	Kerala	District Court	*	813434	813434
17	Madhya Pradesh	District Court	*	724	724
18	Madras	Both Court	79528	1007988	1087516
19	Manipur	High Court	3388	5063	8451
20	Meghalaya	Both Court	1	1	2
21	Odisha	Both Court	15927	53670	69597
22	Patna	Both Court	567638	4558	572196
23	Punjab & Haryana	Both Court	33931	34572	68503
24	Rajasthan	Both Court	25623	3232	28855
25	Sikkim	Both Court	3593	5129	8722
26	Telangana	Both Court	7222	460	7682
27	Tripura	Both Court	3904	10585	14489
28	Uttarakhand	Both Court	95	51823	51918
		Total	1187028	4625543	5812571

Status of Digitization of Court Records as on 30.11.2024

S.No.	Name of High Court	Number of pages digitized in the High Court in the current month	Total No. of pages digitized in High Court up to current month	District Courts(including Taluka Courts) under the concern HC	
				Number of pages digitized in DC in the current month	Total No. of pages digitised in DC up to current month
1	Allahabad	43,42,982	54,65,65,377	6,59,68,877	76,39,23,989
2	Andhra Pradesh	7,50,078	1,12,41,917	27,53,822	42,58,221
3	Bombay	19,41,313	1,66,47,045	0	0
4	Calcutta	7,17,552	4,67,14,466	0	0
5	Chhattisgarh	0	0	0	0
6	Delhi	4,29,020	22,82,31,221	18,06,844	10,41,39,213
7	Gauhati – Arunachal Pradesh	0	0	0	0
8	Gauhati – Assam	0	2,97,53,593	0	15,58,31,203
9	Gauhati – Mizoram	33,198	7,23,739	44,142	12,22,294
10	Gauhati – Nagaland	0	0	0	0
11	Gujarat	26,880	4,33,071	0	0
12	Himachal Pradesh	12,653	70,41,691	0	0
13	Jammu & Kashmir	1,89,255	3,87,54,289	5,56,706	32,51,498
14	Jharkhand	5,67,668	1,13,04,779	4,80,627	60,83,029
15	Karnataka	16,30,705	2,18,19,440	16,11,273	2,65,75,946
16	Kerala	15,82,156	5,49,69,607	21,49,740	45,35,372
17	Madhya Pradesh	15,19,262	21,95,11,777	1,22,42,620	49,69,83,506
18	Madras	45,62,159	13,52,21,649	74,55,557	5,81,49,427
19	Manipur	66,947	50,06,760	79,262	45,77,523
20	Meghalaya	59,716	7,75,325	30,771	30,23,659
21	Orissa	6,69,444	4,16,88,598	48,46,751	10,60,61,825
22	Patna	88,727	2,25,90,770	0	0
23	Punjab & Haryana	18,63,926	26,91,86,265	0	50,66,96,188
24	Rajasthan	16,27,541	9,41,51,113	0	0
25	Sikkim	6,000	11,48,193	1,25,995	38,35,811
26	Telangana	11,85,489	10,34,85,618	2,13,74,399	3,29,12,190
27	Tripura	2,05,291	55,71,026	23,916	6,19,005
28	Uttarakhand	4,50,000	1,57,00,000	200	200
	Total	24527962	1928237329	121551502	2282680099

e-Committee Outreach/ Training Programmes Conducted During the Month of November 2024

S.No.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
1	17.11.2024	ECT_10_2024	Tripura Judicial Academy	Programme for Technical staffs of High Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, LAN connections etc	Technical staffs of High Courts	32
2	24.11.2024	ECT_12_2024	Tripura Judicial Academy	Computer Skill enhancement Programme-Level I & II for Advocates/Advocate Clerks under E-Committee Special Derive & Outreach Programme	Advocates/Advocate Clerks	35
3	12.11.2024	ECT_14_2024	WBJA	Cyber Laws and Appreciation & Handling of Digital Evidence"	Judicial Officers	15
4	19.11.2024	ECT_13_2024	WBJA	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary (All cader)	15
5	21.11.2024	ECT_13_2024	WBJA	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary (All cader)	15
6	22.11.2024	ECT_13_2024	WBJA	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary (All cader)	15
7	20.11.2024	ECT_14_2024	Delhi Judicial Academy	Cyber Laws and Appreciation & Handling of Digital Evidence"	Judicial Officers	82
8	06.11.2024	ECT_13_2024	Delhi Judicial Academy	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary (All cader)	149
9	02.11.2024	ECT_07_2024	Judicial Academy Assam	Advocate/ Advocate Clerk E-Courts Programme at Taluka/Village	Advocate/ Advocate Clerk	102
10	02.11.2024	ECT_12_2024	Judicial Academy Assam	Computer Skill enhancement Programme-Level I & II for Advocates/Advocate Clerks under E-Committee Special Derive & Outreach Programme	Advocates/Advocate Clerks	102
11	09.11.2024	ECT_14_2024	Judicial Academy Assam	Cyber Laws and Appreciation & Handling of Digital Evidence"	Judicial Officers	54
12	13.11.2024	ECT_08_2024	Judicial Academy Assam	Refresher Programme for Court Staffs & N Step Training for Administrative head, Nazarat	Court Staffs, Administrative head, Nazarat Employees,	16

				Employees, Process Server and other Class-III Employees	Process Server and other Class-III Employees	
13	14.11.2024	ECT_08_2024	Judicial Academy Assam	Refresher Programme for Court Staffs	Court Staffs	16
14	16.11.2024	ECT_08_2024	Judicial Academy Assam	Refresher Programme for Court Staffs & N Step Training for Administrative head, Nazarat Employees, Process Server and other Class-III Employees	Court Staffs, Administrative head, Nazarat Employees, Process Server and other Class-III Employees	33
15	17.11.2024	ECT_09_2024	Judicial Academy Assam	Refresher Programme for Court Staffs	Court Staffs	28
16	14.11.2024	ECT_09_2024	Judicial Academy Assam	Refresher Programme for Court Staffs	Court Staffs	16
17	30.11.2024	ECT_13_2024	Judicial Academy Assam	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary (All cader)	29
18	11.11.2024 & 12.11.2024	ECT_08_2024	Himachal Pradesh Judicial Academy	Refresher Programme for Court Staffs & N Step Training for Administrative head, Nazarat Employees, Process Server and other Class-III Employees	Court Staffs, Administrative head, Nazarat Employees, Process Server and other Class-III Employees	30
19	19.11.2024 to 21.10.2024	ECT_14_2024	Karnataka Judicial Academy	Cyber Laws and Appreciation & Handling of Digital Evidence"	Judicial Officers	30
20	11.11.2024 & 12.11.2024	ECT_14_2024	Kerala Judicial Academy	Master Trainer Programme for New Master Trainers	for newly inducted Judicial Officer Master Trainers	45
21	25.11.2024 & 26.11.2024	ECT_14_2024	Kerala Judicial Academy	Master Trainer Programme for New Master Trainers	for newly inducted Judicial Officer Master Trainers	40
22	11.11.2024 to 15.11.2024	ECT_17_2024	Tamil Nadu State judicial Academy	ICT & eCourts Induction Programme for the newly recruited Civil Judges	newly recruited Civil Judges	71
23	24.11.2024	ECT_11_2024	Tamil Nadu State judicial Academy	Programme for Technical staffs of District Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs/District System Administrator/ System Officers	110
24	25.11.2024 to 29.11.2024	ECT_17_2024	Tamil Nadu State judicial Academy	ICT & eCourts Induction Programme for the newly recruited Civil Judges	newly recruited Civil Judges	70
25	25.11.2024 to	ECT_18_2024	Tamil Nadu	ICT & eCourts Induction	Newly recruited	6

	29.11.2024		State judicial Academy	Programme for the newly recruited Direct District Judges	Direct District Judges	
26	30.11.2024	ECT_09_2024	Tamil Nadu State judicial Academy	Refresher programme for court staff through online mode	Court staff of district court to be nominated at District level	4000
27	November, 2024	ECT_03_2024	Manipur Judicial Academy	Master Trainer Programme for New Master trainers	Nominated New Master trainers	57
28	November, 2024	ECT_06_2024	Manipur Judicial Academy	Training Programme on Digitization at High Court Level	High Court Digitization Officials/ Staffs	
29	November, 2024	ECT_08_2024	Manipur Judicial Academy	Refresher Programme & NSTEP Training for court staff	Staffs of District Council Court KHADC Shillong JHADC Jowai, GHADC Tura	
30	November, 2024	ECT_09_2024	Manipur Judicial Academy	Refresher Programme for Court Staffs for District	Court staff of district court to be nominated at District level	
31	16.11.2024	ECT_06_2024	Odisha Judicial Academy	Training Programme on Digitization at High Court Level	High Court Digitization Officials/ Staffs	30
32	17.11.2024	ECT_12_2024	Odisha Judicial Academy	Computer Skill enhancement Programme-Level I & II for Advocates/Advocate Clerks	Advocates/Advocate Clerks	750
33	13.11.2024	ECT_05_2024	RSJA	Programme for court managers & Administrative head staffs of District Judiciary	Administrative head staff & court managers from every district	104
34		ECT_11_2024	RSJA	Programme for Technical staffs of District Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs/District System Administrator/ System Officers	
35	16.11.2024	ECT_13_2024	Sikkim Judicial Academy	Computer skill enhancement level I and II	Judicial Officers	12
36	30.11.2024	ECT_4_2024	Telangana State Judicial Academy	Advocate/ Advocates eCourt programme at district headquarters	Advocates/Advocate Clerks	21
37	30.11.2024	ECT_11_2024	Telangana State Judicial Academy	Programme for Technical staffs of District Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs/District System Administrator/ System Officers	914
38	17.11.2024	ECT_7_2024	UJALA	Advocate/ Advocate Clerk E-Courts Programme at Taluka/Village	Advocate & Advocate Clerks	29
39	15.11.2024/ 16.11.2024	ECT_17_2024	Andhra Pradesh	ICT & eCourts Induction Programme for the newly recruited	Civil Judges(Junior Division)	40

			Judicial Academy	Civil Judges		
40	15.11.2024/ 16.11.2024	ECT_18_2024	Andhra Pradesh Judicial Academy	ICT & eCourts Induction Programme for the newly recruited Direct District Judges	Newly recruited Direct District Judges	4
41	30.11.2024	ECT_8_2024	Arunachal Pradesh, Judicial Academy Assam	Refresher Programme & NSTEP Training for court staff	Administrative head, Nazarat, Process Servers	24
42	22.11.2024	ECT_8_2024	Nagaland, Judicial Academy, Assam	Refresher Programme & NSTEP Training for court staff	Administrative head, Nazarat, Process Servers	64
43	23.11.2024	ECT_9_2024	Nagaland, Judicial Academy, Assam	Refresher Programme for Court Staffs for District	Court staff of district court to be nominated at District level	63
44	05.11.2024	ECT_04_2024	Himachal Pradesh Judicial Academy	Advocate/Advocate Clerk Ecourts Programme	for Advocates/Advocate Clerk	122
45	23.11.2024	ECT_11_2024	Telangana State Judicial Academy	Programme for Technical staffs of District Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs/District System Administrator/ System Officers	84
46	30.11.2024	ECT_03_2024	Telangana State Judicial Academy	Master Trainer Programme for New Master trainers	Nominated New Master trainers	9
TOTAL						7483
